

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.19/(MAH)/2015
CA No.

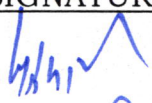
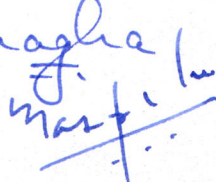
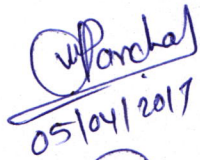
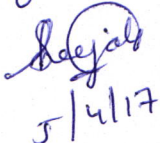
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Shri Lakhamchand Gidwani
V/s.
M/s. Rohan Packaging Product Limited

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Maheesh Athavale	PL for Petitioners	
2.	Anagha Anasingaraj		
3.	SUNAM S GANPULE	Pr. C.S. for Res. no. 6.	
4.	Muralidhar V. Panchal i/b MMRK Law Associates	Adv. for the Resp. No. 1 TO 5	 05/04/2017
5.	Adv. Sheeja John i/b. Nipa Gupta	Adv for Resp No. 9	 5/4/17

ORDER

C.P. No. 19/59,237,397-398/CLB/MB/MAH/2015

1. The Learned Representative of the Petitioner is present. On the other hand the Learned Representatives of the Respondents; as signed respectively in the Order Sheet; are present.
2. From the side of the Respondents an Application bearing IA No.27/2017 has been submitted on 24.03.2017. A copy has been served on the other side. The Petitioner is seeking time to file a Reply to this Application. Time is granted. Directed to file on or before 20.04.2017.

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3. From the side of R-6 one MA Diary No. 4480/17 dated 24.03.2017 is filed in the Registry. The Registry is directed to fix this M.A. along with the other Application on the next date of hearing.
4. In respect of this MA as well, the Petitioner, if deem fit, can file Reply on or before 20.04.2017.
5. For disposal of IA No. 27/2017 and MA (Supra) be listed on **26.04.2017**. Date is duly communicated to both the sides.

Dated: **05.04.2017**.

Sd/-
M.K. Shrawat
Member (Judicial)